

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CIRCULAR**No: 6/RG****Dated: 11.07.2020.****Re: Directions to Courts located in Red Zone Areas.**

Keeping in view the sudden spike in Covid-19 cases in areas declared as “*Red Zones*” by the Governments of UTs of Jammu & Kashmir and Ladakh and with a view to prevent further spread of infection, by virtue of the Full Court Resolution dated 31.05.2020, following directions are issued:

High Court

1. In Srinagar Wing of the High Court which is located in the area declared as “*Red Zone*”, the hearing of cases shall be conducted through virtual mode. The Judges shall hear the matters from the residences or office chambers.
2. Identification of cases and their listing shall be done in accordance with Circular No. 19 dated 28.05.2020 and Circular NO. 03 dated 01.07.2020.
3. The Advocates shall cause their appearance through virtual mode from their residences/offices.
4. Registrar Computers in coordination with Registrar Judicial, Srinagar shall facilitate the hearing of cases through virtual mode and shall ensure that the links to the appearing counsels for participation through VCs are forwarded to them well in advance.
5. Registrar Judicial shall prepare roster of the staff in a manner ensuring not more than 50% attendance on each working day.
6. The staff on duty shall take necessary precautions, shall maintain social distancing and adhere to all the Government SOPs in this behalf.

District and Subordinate Courts

1. Courts located in areas declared as “*Red Zones*” by the governments of UTs of Jammu & Kashmir and Ladakh shall hear the cases through virtual mode. The presiding officers shall hear the matters from their official residences or office chambers.
2. Identification of cases and their listing shall be done in accordance with Circular No. 21 dated 28.05.2020.

3. The Advocates shall cause their appearance through virtual mode from their residences/offices.
4. The Presiding Officer of the Court located in any "**Red Zone**" shall prepare roster of the staff in a manner ensuring not more than 50% attendance on each working day.

These directions shall remain in force till 31.07.2020.

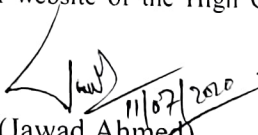
**Sd/-
Gita Mittal
(Chief Justice)**

No: 2313-24/RG

Dated: 11.07.2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... with the request to place the same before the Lordship for kind perusal and information.
3. Secretary to Government Department of LJ&PA, Civil Secretariat, Srinagar.
4. Registrar Vigilance, High Court of J&K, Srinagar.
5. Registrar Computers, High Court of J&K, Srinagar.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
7. Registrar Rules, High Court of J&K, Srinagar.
8. All the Principal District and Sessions Judges of the UTs of Jammu and Kashmir and Ladakh with the request to circulate among Judicial Officers under their control.
9. Administrative Officer, Office of the Advocate General, J&K Srinagar.
10. President, All Bar Associations in UTs of J&K and Ladakh
.... for information and compliance.
11. Incharge NIC for uploading the same on official website of the High Court of J&K.
12. Office file.


(Jawad Ahmed)
Registrar General